

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 135/AT/2024**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the cumulative capacity of 18 MW Ground Mounted Solar Photo Voltaic (PV) Project connected to BBMB inter-state transmission system and selected through competitive bidding process in terms of Standard Bidding Guidelines dated 3.8.2017 and amendments/clarifications thereof.

Date of Hearing : **8.5.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri. P. K. Singh, Member

Petitioner : Bhakra Beas Management Board (BBMB)

Respondents : SJVN Green Energy Limited & Ors.

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, BBMB  
Shri Shubham Arya, Advocate, BBMB  
Shri Ravi Nair, Advocate, BBMB  
Shri Devyanshu Sharma, Advocate, BBMB  
Ms. Ruchi Sharma, BBMB  
Shri Sanjay Sidana, BBMB  
Shri Aditya Grover, Advocate, PEDA  
Ms. Nisha, Advocate, PEDA

**Record of Proceedings**

Member, Shri P. K. Singh, did not participate in the proceedings.

2. Learned senior counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the cumulative capacity of 18 MW ground mounted Solar PV Power Projects connected with the BBMB inter-State transmission system and selected through the competitive bidding process in terms of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects dated 3.8.2017 ('the Solar Guidelines') read with subsequent amendments/ clarifications thereof. Learned senior counsel submitted that the Petitioner has already entered into a Power Purchase Agreement dated 8.9.2023 with the Successful Bidder, SJVN Green Energy Limited at the tariff of Rs. 2.63/kWh as discovered pursuant to the bid process. Learned senior counsel further added that keeping in view that after three rounds of the bidding, only a single bid was received from SJVNL Limited /SJVN Green Energy Limited, the Petitioner has prayed for approval of the single bid as received.

3. Learned counsel appearing on behalf of Respondent, Punjab Energy Development Agency (PEDA), sought liberty to file a vakaltnama in the matter.

4. Learned senior counsel for the Petitioner clarified that in the present case, PEDDA had been designated/appointed as Project Management Consultancy Services for implementation of the 18 MW grid connected ground mounted Solar PV Projects and the bid process was conducted by PEDDA.

5. After hearing the learned senior counsel for the Petitioner, the Commission directed as under:

(a) Admit. Issue notice to Respondents.

(b) Respondents to file their respective replies to the Petition within two weeks after serving a copy of the same to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

(c) The Petitioner to clarify, on an affidavit within a week, the reason for seeking the approval of the Commission in terms of Clause 8.6 of the Solar Guidelines for single bid only after the conclusion of bid process and execution of the PPA within a week.

6. The Petition will be listed for hearing on **6.6.2024**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**